

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CA Nos. 208/2017 & 210/2017

alongwith

CP NO. 05/2016

RT No. 126/Chd/HP/2017

Under Sections 391-394 of the
Companies Act, 1956.

In the matter of Scheme of Arrangement and Compromises:

Between

Blue Coast Infrastructure
Development Pvt. Ltd.

..Petitioner-Applicant Company

And

Unit Holders for Sheraton Chandigarh Hotel.

..Respondent No. 1

And

Unit Holders for MGM Grand Hotel

..Respondent No. 2

Present: Mr. Vishal Aggarwal Advocate for petitioner-applicant.
Mr. Raghav Kapoor, Advocate for Respondent No. 1 - Objector/
Unit Holder Sheraton Chandigarh.
Mr. Manik Ahluwalia, Advocate for Respondent No. 2.

CA Nos. 208/2017 & 210/2017

CA Nos. 208/2017 & 210/2017 were disposed of vide order dated 30.11.2017. It seems that the Registry has not complied with the order dated 30.11.2017 aforesaid regarding addition of name of applicant in the array of parties as objector. Detailed report shall be submitted by the Assistant Registrar in this regard.

Learned counsel for the petitioner seeks to file certain documents relating to settlement with the investor. Let the needful be done within two weeks. List the matter on 05.03.2018 for arguments.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

January 09, 2018
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